

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 211/93

Date of Order: 21-7-93

Between:

R.v. Subba Reddy.

Applicant.

and

1. The Union of India, rep. by its Secretary,  
Dept. of Posts, Govt. of India, New Delhi.

2. The Chief Postmaster General,  
Andhra Circle, Hyderabad.

3. The Superintendent of Post Offices,  
Proddatur Division, Proddatur,  
Cuddapah Dist.

Respondents.

For the Applicant: Mr. N. Harisesha Reddy, Advocate

For the Respondents: Mr. N. v. Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

AND

THE HON'BLE MR. P. T. TURUVENGADAM : MEMBER (ADMN)

The Tribunal made the following Order:-

Until further orders the respondents are restrained from reverting the applicant.

Post on 13.8.1993 for final hearing subject to party-heard. For counter in the meanwhile.

8/7/93  
Deputy Registrar (J)

To

1. The Secretary, Union of India, Dept. of Posts, Govt. of India, New Delhi.
2. The Chief Postmaster General, Andhra Circle, Hyderabad.
3. The Superintendent of Post Offices, Proddatur Division, Proddatur, Cuddapah Dist.
4. One copy to Mr. N. Harisesha Reddy, Advocate, 27 Law Chambers, High Court of A.P. Hyd.
5. One copy to Mr. N. v. Raghava Reddy, Addl. CGSC. CAT. Hyd.
6. One spare copy.

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